

No. 439/XXXVI(3)/2018/88(1)/2018  
Dated Dehradun, December 21, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'the Uttarakhand (the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Amendment) Act, 2018' (Adhiniyam Sankhya: 36 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to the Governor on 20 December, 2018.

THE UTTARAKHAND (THE UTTAR PRADESH ZAMINDARI ABOLITION AND  
LAND REFORMS ACT, 1950) (ADAPTATION AND MODIFICATION  
ORDER, 2001) (AMENDMENT) ACT, 2018  
(UTTARAKHAND ACT No. 36 of 2018)

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ACT

further to amend the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Act no 01 of 1951) in the context of the State of Uttarakhand;

Be it enacted by the Uttarakhand State Legislative Assembly in the Sixty-ninth year of the Republic of India as follows:-

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| Short title,<br>extent and<br>Commencement | 1. | (1) This Act may be called the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation And Modification Order, 2001) (Amendment) Act, 2018.  |
|  |    | (2) It shall extend to the whole of State of Uttarakhand except the areas included and to be included from time to time in the limits of any Municipal Corporation, Nagar Panchayat, Nagar Parishad and Cantonment Board. |
|  |    | (3) It shall come into force at once.   |

**Insertion of Section 143A**

2. In the Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) hereinafter referred to as the Principal Act, after Section 143, Section 143A shall be inserted as follows, namely:-

"143A. Notwithstanding anything contained in Section 143, the land as soon as after obtaining the permission / consent of the Competent Authority by any Bhumidhar with the effect to use his land for industrial purposes or the land purchased for the industrial purposes under Section 154 shall be deemed to be declared automatically with the industrial effect under Section 143;

Provided that non-compliance of the terms of permission to purchase land given by State Government or District Magistrate, as the case may be, or contravention of any terms or use of land otherwise than the purposes for which the land is purchased then the transfer shall be void and consequences of Section 167 shall arise.

**Explanation:-** The words "Industrial purpose" mentioned in this Section include medical, health and academic purposes."

**Substitution of sub-section (2) of Section 154**

3. Sub-section (2) of Section 154 of the Principal Act shall be substituted as follows, namely-

"(2). Subject to the provisions of any other law relating to the land tenures for the time being in force, the State Government may, by general or special order, authorise transfer in excess of the limit prescribed in sub-section (1), if it is of the opinion that such transfer is for the industrial purposes or in favour of a registered co-operative society or an institution established for a charitable purpose, which does not have sufficient land for its need or that the transfer is in the interest of general public.

**Explanation 1-** For the purposes of this Section, "family" means transferee himself, his/her wife or husband, as the case may be, and minor children and where transferee is minor also the parents of such minor children.

**Explanation 2-** "Industrial purposes" mentioned in sub-section (2) means the purchase of the land within the whole territory of district Pithoragarh, Uttarkashi, Chamoli, Champawat, Rudrapryag, Bageshwar, Pauri Garhwal, Tehri Garhwal and Almora and all other hilly abundance development blocks of district Dehradun except Vikasnagar, Doiwala, Sahaspur and Raipur and all other hilly abundance development blocks of district Nainital except Haldwani and Ramnagar development blocks of the State of Uttarakhand."

**Repeal and  
saving**

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1. The Uttarakhand (The Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950) (Adaptation and Modification Order, 2001) (Amendment) Ordinance, 2018 is hereby repealed.
2. Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

By Order,

**ALOK KUMAR VERMA,**  
*Principal Secretary.*

